

ITEM NO.38

Court 8 (Video Conferencing)

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Miscellaneous Application No. 1291/2021 in SLP(C) No. 20370/2012
(Arising out of impugned final judgment and order dated 15-06-2021
in SLP(C) No. No. 20370/2012 passed by the Supreme Court Of India)

MASSIMILANO LATORRE & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 76579/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 76572/2021 - INTERVENTION APPLICATION
IA No. 76575/2021 - STAY APPLICATION)

Date : 27-09-2021 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Suhail Dutt, Sr. Adv.
Mr. Diljeet Titus, Adv.
Mr. Jagjit Singh Chhabra, AOR
Mr. Ujjwal Sharma, Adv.
Mr. Baljit Singh Kalha, Adv.
Mr. Ninad Laud, Adv.
Mr. Akshat Bhatnagar, Adv.
Ms. Ananyaa Mazumdar, Adv.
Mr. Saksham Maheshwari, Adv.

For Respondent(s) Mr. Tushar Mehta, SGI
Mr. Aman Lekhi, ASG
Ms. Syed Abdul Haseeb, AOR
Mr. Rajat Nair, Adv.
Ms. Suhasini Sen, Adv.
Mr. B. V. Balaram Das, AOR

Mr. K.N. Balagopal, Sr. Adv.
Mr. G. Prakash, AOR
Ms. Priyanka Prakash, Adv.
Ms. Beena Prakash, Adv.

Mr. A. Karthik, AOR
Ms. Smrithi Suresh, Adv.
Mr. Saaketh Kasibhatla, Adv.

Mr. Manish Dembla, Adv.
Mr. K. Krishna Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Let the counter affidavit be filed within three weeks.

Rejoinder thereto, if any, be filed within two weeks thereafter.

List the matter after six weeks on a non-miscellaneous day.

(MANISH ISSRANI)
COURT MASTER(SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)